# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

#### LOK SABHA

### UNSTARRED QUESTION NO.4206 TO BE ANSWERED ON 29.03.2022

#### ASSISTANCE UNDER ADIP SCHEME

4206. SHRI VINOD KUMAR SONKAR: SHRI RAJA AMARESHWARA NAIK: SHRIMATI SANGEETA KUMARI SINGH DEO: DR. JAYANTA KUMAR ROY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to empower the persons with atleast fifty percent disabilities by providing them full assistance through Assistance to Disabled persons for Purchasing and fitting of aids and appliances (ADIP) scheme and if so, the details thereof;
- (b) whether the Persons with Disabilities (PwDs) are facing various difficulties now-a-days and neither the Government nor their families are able to help them; and
- (c) if so, the action taken by the Government in this regard?

#### **ANSWER**

## MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK)

(a) Under the provision of the Scheme 'Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP), persons having at least 40% disability and having monthly income from all sources not exceeding Rs.20,000/- per month are eligible for getting assistance under the scheme. The amount of assistance is as under:

Total Income	Amount of Assistance
Upto Rs.15,000/- per month	Full cost of aid/appliance
Upto Rs.15,001 to Rs.20,000/- per month	50% of the cost of aid/appliance

Under the Scheme, there is provision for Motorized tricycles and wheelchairs for severely disabled and for Quadriplegic, persons suffering from Muscular Dystrophy, Stroke, Cerebral Palsy, Hemipeligia and any other person with similar conditions, where either three/four limbs or one half of the body are severely impaired. For being eligible to get motorized tricycles or wheelchairs, disability should be at least 80%. The extent of subsidy provided is Rs.25,000/-.

- (b) &(c). Relief to persons with disabilities is primarily a State subject by virtue of Entry 9 in the State list of the Constitution of India. The Central Government supplements the efforts of the States for the welfare of persons with disabilities through various schemes and programmes. The important schemes /programmes / Institutions of the Department are:
  - 1. Deendayal Disabled Rehabilitation Scheme (DDRS)
  - 2. District Disability Rehabilitation Centres (DDRCs)

- 3. Scholarships for Students with Disabilities
- 4. Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)
- 5. Scheme for implementation of Rights of Persons with Disabilities Act, 2016 (SIPDA)
- 6. Accessible India Campaign
- 7. The National Action Plan (NAP) for Skill Development of Persons with Disabilities under SIPDA Scheme
- 8. Scheme of Support for Establishment/Modernization/ Capacity Augmentation of Braille Presses
- 9. Scheme for incentives to private employers to hire Persons with Disabilities
- 10. Unique Disability Identity (UDID) Card project
- 11. National Institutes (NIs)
- 12. Composite Regional Centres (CRCs)
- 13. The National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (National Trust)
- 14. National Handicapped Finance and Development Corporation (NHFDC)

Further, the Central Government has notified Rights of Persons with Disabilities Act, 2016 which provides for more entitlements for persons with disabilities.

\*\*\*\*